

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 18(ND)11**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017**

**NAME OF THE COMPANY: M/s Sh. Vivek Malani V/s. M/s. Krishna Mills Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

1.    *Mr. Hemant Sharma Adv.*

*Respondent  
no - 6*

*H. Sh.*

**ORDER**

None is present on behalf of Petitioner.

2.    Ld. counsel for the Respondent submits that he has not received a copy of the application vide which the legal heirs of Petitioner No. 2 are sought to be impleaded.

3.    Renotify the same for consideration on 30.03.2017.

*Sd-*  
[ S.K. MOHAPATRA ]  
MEMBER [T]

*Sd-*  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]